



Fair Competition
For Greater Good

COMPETITION COMMISSION OF INDIA
(Combination Registration No. C-2014/09/208)

21.10.2014

Order under Section 38 of the Competition Act, 2002

1. On 10.09.2014, the Competition Commission of India (hereinafter referred to as the “**Commission**”) received a notice under sub-section (2) of Section 6 of the Competition Act, 2002 (hereinafter referred to as the “**Act**”) given by Life Healthcare International Proprietary Limited (hereinafter referred to as “**Life Healthcare**” or the “**Acquirer**”). As stated in the notice, the proposed combination relates to the acquisition of additional shares of Max Healthcare Institute Limited (hereinafter referred to as “**MHIL**”) by Life Healthcare such that Life Healthcare would hold around 46 per cent shareholding of MHIL. Life Healthcare presently holds 26 per cent equity share capital of MHIL.
2. The Commission issued an order dated 13.10.2014, under sub-section (1) of Section 31 of the Act (hereinafter referred to as the “**Order**”) approving the said combination. In this regard, it is noted that in Paragraph 3 of the said Order, it has been inadvertently stated that Life Healthcare is a listed company. Accordingly, in terms of Section 38 of the Act, the Commission decided that the first sentence of Paragraph 3 of the Order, which reads as under,

“Life Healthcare is a listed company and is in the business of hospital operations in South Africa”

shall stand substituted by,

“Life Healthcare is a company engaged in the business of hospital operations in South Africa”.



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3. The Secretary is directed to communicate to the Acquirer accordingly.